

**'Minutes of the Meeting of the Commission held on 4.4.2006
in the chamber of CIC**

Present:

- 1. Shri Wajahat Habibullah, CIC in chair**
- 2. Smt. Padma Balasubramanian, IC**
- 3. Dr.O.P. Kejariwal, IC**
- 4. Shri A.N. Tiwari, IC**

2. Joint Secretary & Registrar assisted the Commission.
3. The Commission decided to decadrise all posts of personal staff that could be working in office of Information Commissioners. The Commission decided that each Commissioner would be at liberty to engage a Consultant to assist him/her in handling his or her appeals and complaints. The Consultant may be given additional responsibilities in assisting the Commission in administrative work also.
4. The Commission considered the suggestions sent by Mrs. Anuradha Rao placed at Annexure 'A'. The Commission noted the suggestions many of which have been acted upon and others can be pursued. Introducing facilities such as Video-Conferencing and Net to Phone calls may be examined up with NIC and MTNL/BSNL or any private service provider. For publishing the decisions of the Commission, the Commission decided that it may consider engaging a Media Manager for which a request for proposals may be circulated among professionals to seek their bids as per General Financial Rules, 2005.
5. The Commission decided to pursue the possibility of Delhi Law Institute taking up consultancy for the Commission in apprising various legal issues and framing Rules and Procedures of the Commission. In the alternative a request for proposals may be sought from established law firms.
6. The Commission desired that an MOU with the State Governments/SICs may be prepared for seeking their assistance for using their infrastructure for various purposes in implementing of the Right to

Information Act, 2005 by the Central Information Commission functioning at the State level.

7. The Decisions taken in the Commission are listed on CIC website. Currently only self contained decisions are placed on web. A large number of decisions are issued in form of letters, which may also be placed as separate category as ' Decisions on File' and placed on CIC website. All decisions must be placed on monthly basis. The Registrar may examine the possibilities of classifying the decisions for future referencing. If required, he may take assistance of any Consultant or Voluntary Agency in this regard.

8. The Commission decided that Ministry of Personnel may be requested to consider payment of honorarium to the CPIOs and Appellate Authorities in organizations with a large public interface.

XXX